



2026:AHC:168663

HIGH COURT OF JUDICATURE AT ALLAHABAD

**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.
- 7834 of 2026**

Ramhari And Another

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ram Tiwari
Counsel for Opposite Party(s)	:	G.A.

Court No. - 71

HON'BLE RAJIV LOCHAN SHUKLA, J.

1. Heard Learned counsel for the applicants and Learned A.G.A. for the State as well as perused the record.
2. The present anticipatory bail application has been filed on behalf of the applicants in Case Crime No.161/2026 under Sections 190, 191(2), 191(3), 109(1), 125, 351(3), 352 BNS and Section 7 of Criminal Law Amendment Act, Police Station Junawai, District-Sambhal, with a prayer to enlarge them on anticipatory bail as the applicants apprehend their arrest in the abovementioned case.
3. Learned counsel for the applicants contends that the applicants have been falsely implicated in the present case along with seven other named accused and four unknown persons. The FIR has been registered by SI Krishna Kumar regarding an incident in which two parties were allegedly engaging in assault on each other using brick bats, lathi, danda and also some dangerous weapons. This is a case involving no injury. No specific role has been assigned to the applicants.
4. Learned AGA has opposed the prayer for bail and has submitted that the applicants have not been able to point out any false implication. The police, in exercise of its duty, has intervened in a fight taking place between two groups and has lodged an FIR impartially. He prays that no indulgence may be granted to the applicants.

5. I have considered the submissions made by the Learned counsels for the parties.

6. The applicant No.1 has no criminal antecedents and the applicant No.2 has a criminal history of one case, however, they are not stated to be previous convicts. No specific role has been assigned to the applicants. The fact that this is a case involving no injury has not been disputed by Learned AGA.

7. Taking into account the facts and circumstances of the case, I deem it appropriate to enlarge applicants on anticipatory bail.

8. In view of the above, the anticipatory bail application of the applicants is allowed.

9. In the event of the arrest of the applicants-**Ramhari and Pushpa**, they shall be released forthwith in the aforesaid case crime on anticipatory bail on furnishing of their personal bond and surety in the like amount to the satisfaction of the Station House Officer of the police station/Court concerned with the following conditions:-

i. the applicants shall make themselves available for interrogation by a police officer as and when required;

ii. that the applicants shall not, directly or indirectly make any inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade them from disclosing such facts to the Court or to any police officer;

iii. that the applicants shall not leave India without the previous permission of the Court;

iv. that the applicants shall not pressurize/intimidate the prosecution witness;

10. In case of breach of any of the above conditions, the Court concerned shall be at liberty to cancel the bail.

11. It is made clear that observations made hereinabove are exclusively

for deciding the instant anticipatory bail application and are not to be considered to be an opinion on the merits of the case.

(Rajiv Lochan Shukla,J.)

August 11, 2026
A. Pandey